GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2075 ANSWERED ON:27.03.2012 CORRUPTION IN DDA Alagiri Shri S. ;Yadav Shri M. Anjan Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints/reports with regard to corruption in the Delhi Development Authority (DDA) in providing houses to the public;
- (b) if so, whether the Government has undertaken any assessment in this regard;
- (c) if so, the details thereof; and
- (d) if not, the stern steps taken by the Government to check the prevailing corruption in DDA?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): Yes, Madam.
- (b)to(c): No, Madam. The Delhi Development Authority (DDA) is an autonomous organization established under an Act of Parliament and is headed by Lt. Governor of Delhi as its Chairman has its own Chief Vigilance Officer to deal with corruption cases against its officials.
- (d): All complaints received from General Public against DDA officials are sent to Vice- Chairman, DDA for taking action. The corruption cases received from Chief Vigilance Commission against DDA's officers are sent to DDA's Chief Vigilance officer for investigation and report.